

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

✓ (DESTRUCTION OF RECORD RULES, 1990)

(1) MA 114/02 under page 6/02 8/06/02
INDEX

(2) MA 142/02 under page 1 8/06/02

O.A/T.A No. 163/01

R.A/C.P No. 34/03

E.P/M.A No. 114/02, 142/02

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11. Memo of Appearance.
12. Additional Affidavit.
13. Written Arguments.
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15. Amendment Reply filed by the Applicant.
16. Counter Reply.

SECTION OFFICER (Judl.)

FORM NO. 4
(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: :: :: :: GUWAHATI

ORDER SHEET

Original APPLICATION NO. 163.....OF 2001.

Applicant (s) K.K. Kumar

Respondent (s) V.O.I. Govt

Advocate for Applicants (s) M.Chand. & N.D.Sorowar, G.K.Chakraborty

Advocate for Respondent (s) C.A. Deb

Notes of the Registry	Date	Order of the Tribunal
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Memorandum Case

This application is in form
but not in time Condonation
Petition is filed not filed vide
M.P. No. C.F.
for Rs. 50/- deposited vide
IPO/BD No. 69-792-311.

Dated: 30/4/2001 // 16/5/01

Dy. Registrar

30.4.01

Heard Mr M.Chanda, learned counsel
for the applicant and Mr A.Deb Roy,
learned Sr.C.G.S.C for the respondents.

Issue notice to show cause as to
why this application shall not be
admitted and interim order as prayed
for shall not be granted. Returnable
by four weeks.

List on 30.5.2001 for written state-
ment and further orders. Meanwhile the
respondents are directed not to dis-
engage the applicant until further
orders.

I C S Sharma

Member

Vice-Chairman

Notice prepared and sent to
D/Secretary to the Respondents

No. 1. to 3 through Regd A/D.

to vide D/N. 1733 in 1736

16/5/01

pg

30.5.01

① Notice Served by Hand
on R.No - 2 and 3.

② No. 1 & 3 has been filed.

bb

My
3.7.01

List the matter again on 4-7-2001
in presence of Mr.A.Deb Roy, Sr.C.G.S.C.
for the respondents, who is away for
attending the Circuit Benches at Imphal
and Kohima.

Vice-Chairman

04.07.01

Four weeks time allowed to enable the respondents to file written statement.

List on 10-08-01 for orders.

No. written statement has been filed.

ICC Usha
Member

By
9.7.01

mb
10.8.01

On the request of Mr. A. Deb Roy, Sr. C.G.S.C., 4 weeks time is allowed to file written statement.

List on 12/9/01 for order.

No. wks has been filed.

By
11.9.01

ICC Usha
Member

mb

12.9.2001

Mr. B.C. Pathak, learned Addl.C.G.S.C for the respondents prays for four weeks time for filing of written statement.

Prayer allowed. List on 12.10.2001 for order. Meanwhile interim order dated 30.4.2001 shall continue.

No. written statement has been filed.

ICC Usha
Member

By
11.10.01

bb

12.10.01

On the request made by Mr. B.C. Pathak, learned Addl.C.G.S.C. four weeks time is allowed to the respondents to file written statement.

List on 21.11.2001 for order. Meanwhile the interim order dated 30.4.2001 shall continue.

Orders dtd 12/10/01
communicated to the
Parties Comr. -

By
16/10/01

bb

21.11.2001

Four weeks time allowed to the respondents to file written statement. List for orders on 21.12.01.

No. written statement has been filed.

By

No. wks has been filed. nkm

By
20.12.01

Vice-Chairman

(3)

O.A. No. 163/2001

Notes of the Registry	Date	Order of the Tribunal
Order dtd 21/12/01 Communicated to the Parties Commr.	21.12.01	Four weeks time is allowed to the respondents to file written statement. List on 18.1.2002 for order. Meanwhile interim order dated 30.4.2001 shall continue.
No written statement has been filed.	18.1.02 mb	Four weeks time is allowed to the respondents to file written statement. List on 20.2.02 for orders. Meanwhile, the interim order dated 30.4.2001 shall continue.
Order dtd 18/1/02 Communicated to the Parties Commr.	20.2.02	List on 22.3.02 to enable the Respondents to file written statement.
No written statement has been filed.	22.3.02	At the request of Mr. B.C. Pathak, learned Addl. C.G.S.C. four weeks time is allowed for filing of written statement. Mr. M. Chanda learned counsel for the applicant has no objection. List on 26.4.02 for filing of written statement and further orders. Meanwhile, the interim order dated 30.4.2001 shall continue.
Order dtd 22/3/02 Communicated to the Parties Commr.	26.4.02	List on 17.5.02 to enable the respondents to file written statement as well as the report of the verification.
No WIS has been filed.	16.5.02	Vice-Chairman

(4)

O.A. 163 of 2000

Notes of the Registry

Date

Order of the Tribunal

Order dtd 19/5/02
Communicated to
the parties Comd.

20/5

17.5.02

At the requests of Mr. B.C. Pathak,
learned Addl. C.G.S.C. for the Respondents,
four weeks further time is allowed to file
written statement as well as the verification
report.

In the meantime, interim order dated
30.4.2001 shall continue.

List on 14.6.2002 for orders.

No.ots has been
billed.

3/6/02

mb

No.ots has been
billed.

No.ots has been
billed.

13/6/02

1m

10.7.02

List on 10.7.02 to enable the respon-
dents to file written statement.

K L Shrivastava
Member

K L Shrivastava
Member

Vice-Chairman

Heard learned counsel for the parties.
On the prayer made on behalf of the respondents
further four weeks time is allowed to the
respondents to file written statement. List
the case on 14.8.2002 for orders.

K L Shrivastava
Member

Vice-Chairman

(5)

O.A. 163/2001

Notes of the Registry	Date	Order of the Tribunal
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14.8.02

The case relates to conferment of temporary status. The respondents have filed written statements in O.A Nos. 364/2001, 120/2001, 298/2001, 403/2001, and in O.A. No. 163/2001, the Respondents have filed a Review application which will also be taken up together with the O.A. Since the matters are of similar nature, all the cases may be listed for hearing on 3.9.2002. In the other applications where written statements have not been filed, the respondents are directed to produce the records on the next date.

List on 3.9.2002 for hearing.

K.C.Ushan
Member

Vice-Chairman

3.9.02

Mr B.C.Pathak, learned Addl.C.G.S.C for the respondents has submitted that certain new development has taken place and he prays for some time. Time allowed.

List on 4.10.02 for hearing.

K.C.Ushan
Member

Vice-Chairman

pg

4.10.02

List on 7.10.02 for hearing in presence of Mr.B.C.Pathak, learned Addl.C.G.S.C.

K.C.Ushan
Member

Vice-Chairman

lm

(6)

O.A. 163/01

Notes of the Registry

Date

Order of the Tribunal

7.10.02

Heard Mr M.Chanda, learned counsel for the applicant and Mr B.C.Pathak, learned Addl.C.G.S.C for the respondents. On consideration of the application we are of the opinion that the respondents should file written statement. Accordingly they are ordered to file written statement within three weeks.

List on 6.11.02 for hearing.

SD
5.10.02

I C U Shag
Member

Vice-Chairman

pg

6.11.2002

The issue in this application relates to conferment of temporary status.

We have heard Mr S. Sarma, learned counsel for the applicant and Mr B.C. Pathak, learned Addl. C.G.S.C. It was pointed out by Mr B.C. Pathak that this case is squarely covered by the decision of the Tribunal in a series of cases, namely O.A.Nos.289/2001, 364/2001, 366/2001, 372/2001, 403/2001, 109/2002 and 160/2002 disposed of on 3.9.2002.

This application is also disposed of in terms of the observations made in the aforementioned O.A.s. The respondents are accordingly directed to examine the case afresh in the light of the observations made in the aforementioned O.A.s. The respondents

6.11.2002

are directed to complete the above exercises as expeditiously as possible in terms of the direction made there. Till completion of the aforesaid exercise the interim order dated 30.4.2001 shall continue.

VL Usha

Member

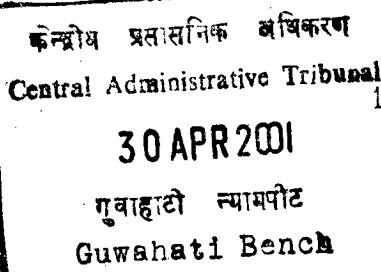
[Signature]

Vice-Chairman

nk

21.11.2002
Copy of the order
has been sent to the
D/sec for info
the due to the appmnt
and to the L/Advisors
for the Respon.

[Signature]



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

(An Application under Section 19 of the Administrative Tribunals, Act, 1985)

Title of the Case : O.A. No. 163 /2001

Sri Karuna Kanta Kumar : Applicant

-versus-

Union of India & Ors. : Respondents

I N D E X

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Date : 30.4.2001

Filed by :

Advocate

Filed by the applicant
Hemangit Singh
Advocate
30.4.2001

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI**

(An Application under Section 19 of the Administrative Tribunals, Act, 1985)

O.A. No. _____/2001

BETWEEN

Sri Karuna Kanta Kumar,
Son of Krishna Kanta Kumar,
Village Belkona, P.O. Bihdia
District- Kamrup
Assam

-AND-

...Applicant

1. The Union of India,
Through the Secretary to the Govt. of India,
Ministry of Communication,
Dept. Of Telecom, New Delhi,
2. The Chief General Manager,
Assam Telecom Circle,
Department of Telecommunications
Ulubari, Guwahati.
3. The Telecom District Manager,
Department of Telecommunications,
Guwahati.
4. The Divisional Engineer (Admn.)
Office of the General Manager, Telecom
Kamrup Telecom District,
Guwahati-7

.....Respondents

DETAILS OF THE APPLICATION

1. Particulars of orders against which this application is made.

This application is made against the impugned letter No. GMT/EST 179/TSM/100-01/121 dated 28.3.01 of Divisional Engineer (Admn), Kamrup Telecom District (Respondent No.4) rejecting the claim of the applicant for conferment of Temporary Status/Regularisation as casual workers and conferring him of his disengagement as casual labourer with effect from 30.4.2001 even after his continuous service for a period of 12 years, disregarding the order passed on 10.01.2001 by this Hon'ble Tribunal in O.A. No. 276/99, whereas a large number of similarly situated casual workers have been granted Temporary Status by the Respondents under the scheme " Casual Labourers (Grant of Temporary Status and Regularisation Scheme, 1989" formulated by the' Respondent Department.

2. Jurisdiction of the Tribunal

The applicants declare that the subject matter of his application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation

The applicant declares that this application is filed within the limitation prescribed under section 21 of the Administrative Tribunals Act, 1985.

4. Facts of the Case

4.1 That the applicants is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.

4.2 That your applicant was appointed on 1.1.1989 as casual labourer under the respondent no.2 and since then he has been working continuously without any break in the capacity of Night-Guard etc. and is being entrusted with the job of regular nature since his very appointment. The date of the appointment of the applicant (i.e. 1.1.89) is evident from the letter No. TDM/Est-179/93-94/87 dated 28.10.1993 of telecom district Manager (TDM), Guwahati, wherein, the name of the applicant appears at serial number 249.

A copy of the letter dated 28.10.1993 is annexed hereto and marked as **Annexure-1.**

4.3 That since his engagement, the applicant has already worked for more than 12 years by now and that too without any break, working for 240 days or more in each year, and has been attending jobs of regular nature which are being done by regular mazdoors and other casual workers working under the respondents. The latest certified attendance sheets for 1997 and 1998 in respect of the applicant clearly shows that he worked for 241 days in 1997 and 240 days in 1998.

A copy of the attendance records for 1997 and 1998 are annexed hereto and marked as **Annexure-2.**

4.4 That the Department of Telecommunications formulated a scheme for conferring Temporary Status on casual labourers who are currently employed and have rendered continuous service for at least one year. The scheme is named as – “Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1989” which became effective from 1.10.1989. The provisions of Temporary Status laid down under Paragraph 5 of the said Scheme is reproduced below :

“ 5. Temporary Status

- (i) Temporary status would be conferred on all the casual labourers currently employed and who have rendered a continuous service of at least one year, out of which they must have been engaged on work for

a period of 240 days (206 days in the case of offices observing five days week). Such casual labourers will be designated as Temporary Mazdoor.

(ii) Such conferment of temporary status would be without reference to the certain/availability of regular Group 'D' posts. No change of duties."

In view of the above provisions, the applicant of this application is fully entitled to get temporary status since he is currently employed and has been working for a long period of more than 12 years by now, working continuously for 340 days or more per year as evident from the records.

4.5 That pursuant to the aforesaid scheme although initiated actions to grant temporary status/regularise the services of the applicant along with many other similarly situated casual labourers but with no fruitful results.

4.6 That being highly aggrieved due to non-granting of temporary status/regularisation as casual labourer even after rendering services for pretty long years since 1989, your applicant along with 84 others similarly situated casual labourers approached this Hon'ble Tribunal for justice through O.A. No. 100 of 1997 wherein the name of the applicant appears at serial No. 67. The Hon'ble Tribunal was pleased to pass its order on 24.3.1999 in the aforesaid O.A. directing inter alia each applicant to submit representation to the respondents for consideration of the matter and further directing the respondents to consider the case and communicate a speaking order to the applicants within three months.

A copy of the Judgment and Order dated 24.3.999 is annexed hereto and marked as Annexure-3.

Thereafter the applicant, as directed, submitted individual representation to the respondents for grant of temporary status/regularisation but surprisingly, the claim of the applicant was rejected by the respondents on a flimsy ground and similar action was also taken in respect to each of the 85 applicants of O.A. No. 100 of 1997 including

the applicant of this application on same ground.

4.7 That being highly aggrieved at the rejection of the representation, your applicant along with the other 84 applicants once again approached this Hon'ble Tribunal through O.A. No. 276 of 1999 for justice wherein the name of the present applicant appears at serial No. 67.

The aforementioned O.A. came up for final hearing on 10.1.2001 but in the meantime, all the aforesaid applicants had been granted temporary status by the respondents and they had received the necessary reliefs, save and except the present applicant Sri Karunak Kanta Kumar. After hearing both the sides, the Hon'ble Tribunal vide its order dated 10.1.2001 in O.A. No. 276 of 1999 was pleased to direct the respondents to consider the case of the present applicant also in the light of the earlier decisions and in the light of the Government Policy and to give similar benefit to him.

Copy of the Judgement and order dated 10.1.2001 in O.A. No. 276/99 is annexed hereto as Annexure-4.

4.8 That subsequently, the respondent No.4 surprisingly issued the impugned letter No. GMT/EST-178-TSM/00-'01/121 dated 28.3.2001 informing the applicant that his case could not be considered due to his non-fulfillment of the eligibility criteria and informing further that the applicant has been disengaged as casual labourer with effect from 30.4.2001. The applicant submitted representation on 2.4.2001 to the respondents praying for implementation of the judgment and order dated 10.1.2001 but with no result till now.

Copy of the letter dated 28.3.01, and a copy of representation dated 2.4.01 are annexed hereto and marked as Annexures- 5 and 6 respectively.

4.9 That your applicant begs to state that the abovementioned letter dated 28.3.2001 has been issued by the respondent no. 4 without having any regards to the facts and without any application of mind but simply basing on erroneous conclusions. It

is clearly evident from the preceding paragraphs that the applicant has served as casual worker for a period of more than 12 years, rendering services for 240 days or more each year and as such he has fulfilled the eligibility criteria for grant of temporary status as laid down under Para 5(I) and (ii) of the "Casual Labourers (Grant of temporary Status and Regularisation) scheme, 1989" framed by the respondent Department. It is relevant to mention here that all the casual workers, similarly situated, have been granted the temporary status by the respondents which includes even those casual labourers who were appointed after the present applicant but the claim of the present applicant having the same merit, has been rejected by the respondents thus depriving him of his legitimate rights and benefits which the other similarly situated casual workers have been enjoying. Such action of the respondents is arbitrary, discriminatory, violative of Article 14 and 16 of the Constitution of India and amounts to unfair labour practice.

Situated thus, the applicant humbly prays that the impugned letter dated 28.3.2001 issued in respect of the applicant be set aside and quashed and the Hon'ble Tribunal be pleased to direct the respondents to grant Temporary Status and Regularise the services of the applicant as given to other similarly situated casual labourers under the respondents.

- 4.10 That this application is made bona fide and for the cause of justice.
- 5. Grounds for relief(s) with Legal Provisions
 - 5.1 For that the applicant has acquired a valuable and legal right for grant of temporary status in terms of "casual labourers (Grant of Temporary Stays and Regularisation) scheme, 1989" of the Respondent Department.
 - 5.2 For that the applicant has been working as casual labourer since 1989 without any break and rendering services for the required number of days each year and has been fulfilled the eligibility criteria for grant of temporary status as laid down under the Scheme aforesaid.

5.3 For that the works performed by the applicant are of permanent and regular nature.

5.4 For that the benefit of grant of temporary status have been conferred on other similarly situated casual workers including even those who joined after the present applicant by the respondents.

5.5 For that the judgment and order dated 24.3.1999 passed in O.A. No. 100 of 1997 by this Hon'ble tribunal supports the grant of temporary status in favour of the applicant.

5.6 For that the judgement and order dated 101.2001 in O.A. No. 276 of 1999 passed by this Hon'ble Tribunal directed the respondents to consider the case of the applicant for granting temporary status.

5.7 For that where the temporary status has been granted to all other similarly situated casual labourers, the denial of the same to the present applicant is violative of Article 14 and 16 of the Constitution of India and amounts to unfair labour practice.

5.8 For that the applicant is not at fault for his engagement during the so-called ban period as raised by the respondents but the fact remains that the services of the applicant has continuously been utilised for more than a decade by the respondents.

6. Details of remedies exhausted:

The applicants declare that he has availed of all the remedies available and submitted representations to the respondents in terms of the Hon'ble Tribunal's order dated 24.3.1999 passed in O.A. No. 100/97 and order dated 10.1.2001 passed in O.A. No. 276 of 1999 but the same have been rejected by the respondents in an arbitrary manner.

7. Matters not previously filed or pending with any other court:

The applicants further declares that he had previously filed a joint

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application through O.A. No. 100/97 and again through O.A. No. 276/99 before this Hon'ble Tribunal regarding the matter in respect of which this application has been made but the representations submitted by the applicant in terms of the judgement and order dated 24.3.1999 in O.A. No. 100/97 and Judgment and order dated 10.1.2001 in O.A. No. 276/99 have since been rejected by the respondents and the applicant further declares that no such application or suit is pending before any other bench of the Tribunal or any other Court.

8. Relief(s) sought for :

In view of the facts and circumstances mentioned above, the applicant prays for the undermentioned relief(s) :

8.1 That the impugned letter dated 28.3.20001 issued by the respondent no.4 be set aside and quashed.

8.2 That the respondents be directed to confer temporary status to the applicant in terms of the "Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1989 framed by the respondents department with immediate effect.

8.3 To pass any other order or orders as deemed fit and proper by the Hon'ble Tribunal

8.4 Costs of the Case.

9. Interim relief prayed for :

During pendency of this application, the applicant prays for the following relief :

9.1 That the respondents be directed not to oust/disengage the applicant from service till disposal of this application.

9.2 That the operation of the impugned letter dated 28.3.2001 (Annexure-6) be stayed till such time this application is disposed of.

10.

That this application is filed through Advocate.

11. Particulars of the I.P.O.

- i. I.P.O. No. : 66 792311
- ii. Date of Issue : 30/4/2007
- iii. Issued from : G.P.O., Guwahati.
- iv. Payable at : G.P.O., Guwahati

12. Details of enclosures.

As stated in the Index.

VERIFICATION

I, Shri Karuna Kanta Kumar, Son of Krishna Kanta Kumar, resident of village Belkona, P.O. Bindia, District, Kamrup, Assam, do hereby verify that the statements made in paragraphs 1 to 4 and 6 to 11 are true to my knowledge and those made in paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 30th day of April, 2001.

Shri Karuna Kt. Kumar.

Annexure-1

DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE TDM/GUWAHATI

To
The ADT (IOR),
office of the Chief Genrral Manager,
Telecom, Assam Circle,
Guwahati.

No. TDM/EST/79/93-94/87

Dated Guwahati the 28.10.93

Sub : Please refer to your letter No. Rectt. 3/10/Part-III/5 dated 27.8.93 under which the statement of casual labourers engaged after 30.3.85 has been called for. The statement fo casual Mazdoors under TDM, Guwahati is enclosed herewith for favour necessary action. The submission of the statement is late due to non receipt of the particulars from the unit offices.

Enclo:
10 (Sheets)

Sd/- Illegible

Statement showing details in respect of General Managers recruited after 30.3.85

No.	Name & General Service	Date of Recruit 3	Date of Engagement 4	Service Particulars	Whether employ ment approved by concerned Officer who had the power to do so 5	Officer who approved the employment 6	Reason for non-appointment after 30.3.85 7	Reason for non-continuance after 30.3.85 8	Reason for continuance 9	Remarks 10
1.	Md. Zamir Ali	1-11-81	1-1-86	- 320 335 350 346 342 365 365 270	followed	SDOTKwmt	2 Completion of estimated work against budget of Warden of Communication & Tk and Telephones lines; implementation of H-1 and 9 system in MAX-1 Engg, C-DOT Bhutan, Rampa	1/30. MGR at Rengia, Hajo, Tamulpur, Rongsalavand	5. MGR at Rengia, Hajo, Tamulpur, Rongsalavand 1/30. MGR Army Surgical division placed	Explanation 1. Ceded to for engage from duty 14 San second.
2.	" Bahay Ali	30-9-63	30-5-85	190 223 273 242 303 365 365 270	"	"				
3.	" Faiez Aque	31-12-67	1-7-85	267 268 298 237 325 365 365 270	"	"				
4.	Sri Sabit Das	19-8-59	1-10-85	91 300 328 311 322 365 365 270	"	"				
5.	" Duryog K. Hujuri	9-4-66	1-8-85	236 90 160 212 237 265 365 270	"	"				
6.	Kanak Das	1-3-64	1-1-87	- 352 248 352 365 365 270	"	"				
7.	Md. Nabiuddin Rahim	1-3-67	1-6-85	243 273 275 212 280 350 365 270	"	"				
8.	Sri Hatench Das	31-10-61	30-3-85	90 278 267 282 282 365 365 270	"	"				
9.	Meges Tamulder	31-12-67	1-3-87	- 275 352 275 365 365 270	"	"				
10.	Ditid Gaur	31-5-65	30-5-85	28 265 265 232 260 250 365 270	"	"				
11.	Kadir Z. Z.	1-3-66	30-5-85	130 250 245 250 270 275 365 270	"	"				
12.	Sri Ramit Das	2-3-71	4-4-88	- 210 245 250 260 255 270	"	"				
13.	" Biran S. S.	2-3-70	1-4-88	- 242 250 260 255 265 270	"	"				
14.	Tatase K. K.	1-3-67	1-12-87	- 15 262 245 250 255 265 270	"	"				
15.	Babu D. K.	4-4-72	10-11-87	- 20 235 255 260 240 270 270	"	"				
16.	" Govt. of India	1-1-76	1-5-85	90 140 270 265 270 270 300 250 270	"	"				
17.	Md. Zuber Rahim	2-2-70	1-1-88	- 245 265 250 235 270 270	"	"				
18.	Hasan S. S.	1-1-71	1-2-88	- 260 245 260 255 270 270	"	"				
19.	J. I. Sam K. K.	1-5-66	18-9-87	75 260 255 270 270 300 250	"	"				
20.	Krishna Deva	31-5-70	10-6-88	- 230 240 265 290 310 270	"	"				
21.	Bishnu Biju Boro	13-12-67	1-4-88	- 250 270 220 340 320 260	"	"				
22.	Thaneswar Kumar	1-2-72	20-6-87	- 70 310 240 270 305 270 240	"	"				
23.	G. D. Rishi Z. H.	1-1-61	30-5-85	150 236 240 200 320 315 365 270	"	"				
24.	Nayak S. K.	1-3-65	30-5-85	160 245 260 220 310 320 365 270	"	"				
25.	Sarkar S. S.	21-3-64	30-5-85	140 255 270 270 330 340 365 270	"	"				
26.	Nathuza D. K.	31-8-59	30-5-85	150 260 280 320 340 330 310 270	"	"				
27.	K. Chakrabarti	1-7-77	1-11-87	240 280 220 320 340 340 270 270	"	"				

1	2	3	4	5	6	7	8	9	10
28. Mrs. Mamata Balmiki		25	86	87	88	89	90	91	92
29. Md. Chand Mohammad Ali	1-9-55	2-2-85	300	350	360	365	365	365	270
30. " Mobarak Ali	31-12-60	30-5-85	20	200	260	265	265	265	270
31. Lankeswar Karzi	30-6-67	30-5-85	140	300	320	330	265	265	270
32. Mrs. Fatima Begum	10-6-67	10-9-89	-	-	-	90	240	320	365
33. Jaydev Dey	1-3-67	1-1-91	-	-	-	-	265	265	270
34. Subash Rejani	15-7-67	30-11-90	-	-	-	30	365	365	270
35. Rakesh Boro	20-10-67	30-11-90	-	-	-	30	365	365	270
36. Padmashree Boro	2-3-71	30-11-90	-	-	-	30	365	365	270
37. Md. Mukul Ali Ahmed	1-4-65	30-11-90	-	-	-	30	365	365	270
38. Parash, Sharali	3-7-66	30-11-90	-	-	-	30	365	365	270
39. Hiranya Rava	2-2-71	30-11-90	-	-	-	30	365	365	270
40. Miss Shekswari Rava	10-3-69	1-1-91	-	-	-	265	265	270	-
41. Dwijen K. Barman	1-1-67	1-2-89	-	-	-	280	326	336	342
42. Md. Habibur Rahman	1-7-63	1-2-89	-	-	-	260	336	336	342
43. Sri Akhil Das	30-6-65	1-2-89	-	-	-	280	336	342	342
44. Jadav Deka	30-12-70	1-2-89	-	-	-	280	326	336	342
45. Bhupen Kakati	2-9-67	1-2-89	-	-	-	308	326	336	342
46. Rajen Das	1-10-63	5-11-85	56	365	365	365	365	365	278
47. Syed Naseem Ali	2-2-62	2-8-85	152	365	365	365	365	365	278
48. Sanjib Deb Nainik	2-5-2-63	11-8-85	103	365	365	365	365	365	278
49. Parvesh Hazarika	1-10-60	16-8-85	138	365	365	365	365	365	273
50. Kiba Sukai	1-1-66	1-2-86	-	31	361	361	365	365	273
51. Subash Dey	2-5-2-71	5-8-88	-	-	-	166	260	360	360
52. Bimal Kumar	30-1-71	2-8-91	-	-	-	-	149	360	269
53. Dhrin Ch Bharati	31-3-68	8-9-91	-	-	-	-	142	360	269
54. Iftam Dauk	18-11-67	1-7-91	-	-	-	-	160	360	269
55. Bhulaniswar Kalita	2-12-70	9-5-91	-	-	-	-	216	360	269

1	2	3	4	5	6	7	8	9	10
56	Sri Siron Rabongshi	17-2-68	1-2-89	25-86	27-88	29-90	9L	GL 271	Followed
57	" Manoj Kr. Hada	13-4-70	1-2-89	-	-	308	336	336	359 270
58	Rameswar Chandra	1-3-69	1-2-89	-	-	280	326	336	360 271
59	Tilak Ch Deka	31-12-66	4-11-85	146-365	315-366	365	365	365	267
60	Kuldi P Prasad	18-1-67	1-2-88	-	-	334	365	365	316 273
61	Parash Ch. Sarma	31-3-67	1-2-88	-	-	306	365	365	365 273
62	Bidyasankar Chaudhury	1-2-62	1-3-88	-	-	306	365	365	366 273
63	Prabin Das	1-3-70	1-3-89	-	-	322	365	365	366 273
64	Gobinda Das	1-2-69	1-3-89	-	-	322	365	365	366 273
65	Md Abdul Rahman	25-6-70	1-3-89	-	-	322	365	365	366 273
66	Abdul Challa	1-5-68	1-6-89	-	-	322	308	365	330 273
67	Saha Ram Boro	1-3-68	1-6-89	-	-	347	308	365	313 273
68	Azimuddin Ahmed	12-8-70	1-6-89	-	-	347	308	365	313 273
69	P. Ganesha Rao	27-11-68	1-10-89	-	-	92	365	315	365 273
70	Md. Mahbubulha Shalikh	30-9-65	1-2-89	-	-	308	336	334	351 260
71	Mufiz Ali	1-7-68	1-2-89	-	-	308	326	334	351 243
72	Jatin Das	31-10-67	1-2-89	-	-	308	336	336	351 243
73	Tekinuddin Rahman	19-6-69	1-2-89	-	-	306	332	332	312 237
74	Mahim Ch. Deka	31-10-68	1-2-89	-	-	308	332	334	357 213
75	Tamzuddin Ahmed	7-1-69	1-2-89	-	-	308	334	334	357 243
76	Babu Ch Deka	3-10-69	1-2-89	-	-	308	334	334	351 243
77	Keshab Kalita	31-12-63	1-2-89	-	-	308	336	334	357 213
78	Manesh Kalita	30-4-66	1-2-89	-	-	304	332	328	351 242
79	Uday Deka	1-3-7	1-2-89	-	-	306	334	328	345 243
80	Hitech Das	31-12-67	1-2-89	-	-	306	332	331	349 243
81	Karuna kt. Talukdar	1-8-64	1-2-89	-	-	304	330	313	314 241
82	Mahita Ch Das	1-6-69	1-2-89	-	-	112	328	318	339 243
83	Md. Habib Ali	31-3-67	1-2-89	-	-	306	334	334	349 242

1	2	3	4	5	6	7	8	9	10
84	Md. Kazim Ali	1-3-64	1-2-89	85 86 87 88 89 90 91 92 93	Followed	60 per page	as page 3	as page 3	
85	Sh. Nalakanta Das	1-3-63	1-2-89	204 332 304 310 243					
86	" Hitesh Patowary	2-3-62	1-2-89	306 332 332 349 262					
87	Khagen Deka	2-3-69	1-2-89	308 336 336 347 243					
88	" Jit Kr. Das	30-11-64	1-2-89	308 334 334 351 243					
89	Shidh Ch. Nath	30-6-65	1-2-89	298 322 222 215 241					
90	Padmima K.L. Nath	4-6-68	1-2-89	302 329 326 321 221					
91	Bhawan Das	29-6-70	1-2-89	306 332 334 321 223					
92	Umesh Ch. Das	11-9-61	1-2-80	316 324 334 343 241					
93	Khagen Das	30-12-61	1-2-89	306 326 327 347 241					
94	Md. Babulnath Ali	31-12-65	1-2-89	316 332 332 347 241					
95	Mir Bhulbain Ali	1-6-65	1-2-89	316 336 316 337 241					
96	Ramgopal Das	-	1-2-89	316 334 332 351 243					
97	Tarun Ch. Das	31-7-76	1-2-89	312 27 296 247 249					
98	Chandradhar Basu	-	1991	306 322 334 249 241					
99	Md. Yashin Ali	12-6-66	1-2-89	267 331 241					
100	Uma Kalita	31-5-64	1-2-89	308 326 336 351 243					
101	Pabitra Maikav	13-9-69	1-2-89	308 334 331 351 241					
102	Sh. Ch. Kalita	1-3-66	1-2-89	306 322 332 347 241					
103	Krishna Ram Das	-	1-2-89	306 326 336 349 241					
104	Dilip Das	-	1-2-89	206 223 331 349 241					
105	Kanaklal Pal. Sarma	1-11-51	1-2-89	246 334 332 351 241					
106	Jaidevati Deka	1-6-66	1-2-89	180 310 307 320 232	Not followed	500 P(West)	1st & 2nd Div.		
107	Nanda Ram Maikav	1-5-69	1-2-89	180 310 246 301 232	for NED	WORK			
108	Pabitra Deka	21-7-64	1-1-90	240 301 290 232					
109	Bijen Ch. Boro	1-3-69	1-2-89	320 365 365 317 232					
110	Niranjan Kalita	1-1-65	1-9-89	25 52 250 286 232					
		1-3-66	1-10-89	60 240 350 305 230					

1	2	3	4	5	6	7	8	9	10
111	Nabin Boro	31-10-69	1-2-89	85 86 87 88 89 90 91 92 93	For cable construction	DE (Ex 60 no) 54	Dusto Pram zona call for		
112	Deberajalalit Sarma	1-1-70	1-2-89	- - - - -	20 223 220 343 116				
113	Nagen Kalita	30-6-70	1-2-89	- - - - -	148 277 235 215 120	Folliard			
114	Khagun Deka	30-6-64	1-2-89	- - - - -	25 305 275 229 120				
115	Narayan Kalita	21-6-65	1-2-89	- - - - -	110 277 336 248 120				
116	Md Asraf Ali	28-2-68	1-2-89	- - - - -	25 332 268 344 120				
117	Pavesh Medhi	28-2-65	1-2-89	- - - - -	25 125 196 251 120				
118	Shubrashwar Boro	31-9-68	1-2-89	- - - - -	90 310 328 347 120				
119	Dilip Kalita	31-12-69	1-2-89	- - - - -	143 222 334 349 120				
120	Nichu Sisatra	31-3-64	1-2-89	- - - - -	125 196 336 351 120	- dc	dc	dc	dc
121	Daman Kalita	8-11-64	1-2-89	- - - - -	80 202 223 345 120				
122	Nripen Sarma	1-4-68	1-2-89	- - - - -	60 269 308 352 120				
123	Rafen Boro	17-8-69	1-2-89	- - - - -	90 180 336 346 119				
124	Pratap Kalita	31-3-61	1-2-89	- - - - -	70 196 326 330 119				
125	Parast Saishya	1-5-63	1-5-90	- - - - -	224 224 321 153	Not Sponored			
126	Md Tariguddin Ahmed	1-2-69	1-2-89	- - - - -	388 334 334 349 59	Followed			
127	Mahendra Nath Karijan	14-5-58	1-3-90	- - - - -	269 299 341 120				
128	Niranjan Thakur	19-8-66	1-3-90	- - - - -	280 308 351 120	"	"	"	"
129	Md. Abul Jiw	12-4-64	1-3-90	- - - - -	269 336 351 120	"	"	"	"
130	Ramkurti Rao	19-6-61	1-10-89	- - - - -	76 133 248 218 92	"	"	"	"
131	Ajit Kalita	1-11-70	1-2-89	- - - - -	50 236 168 336 276	"	"	"	"
132	Bhagatwar Das	1-3-67	1-2-89	- - - - -	298 301 307 341 113	Not folliad	"	"	"
133	Ramch. Das	30-11-70	1-2-89	- - - - -	231 317 348 351 114				
134	Mahibul Rahman	-	1-9-91	- - - - -	168 319 115	Sponored			
135	Chauhan Kt. Borigiri	3-12-65	1-2-89	- - - - -	225 221 308 242 116	Not Sponored			
136	Dhruba Deka	10-3-70	1-1-86	365 365 365 365 365	365 365 365 365 272	Sponored			
137	Prabeswar Boro	28-10-68	1-4-87	266 345 345 345 345	265 345 272 272	Not Sponored			
138	Dilbarwar Medhi	12-6-67	1-2-89	- - - - -	324 365 365 365 272	2500 100	2500 100	2500 100	2500 100

Exhibitor is
Call for

AETC(B) Borjhar
(3CT Kawm)
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25

139	Sri Dharanidhar Nath	3	2	5	6	7	8	9	10	11	12
140	Md. Makile Ali	3-3-65	1-2-89	331 361 371 381 391 901 911 921 93	334 345 365 365 365 365 365 365 365	272 272 272 272 272 272 272 272 272	266 followed	Salil contd	and rate work	SDP DCC	Expo son or ergo is car terras 17 Gulb and 16 Norxe
141	Tajen Ali	1-2-71	1-2-89		334 345 365 365 365 365	272					
142	Chand Nabiunmad Ali	1-1-63	1-2-89		336 345 365 365 365	272					
143	Bhuban Kalita	1-3-67	1-2-89		336 345 365 365 365	272					
144	Kanak Thakuria	1-1-54	1-4-89		266 345 365 365 365	272					
145	UHamch Nath	8-3-64	1-4-89		266 345 365 365 365	272					
146	Biren Kalita	2-8-56	1-4-89		266 345 365 365 365	272					
147	Gonesh Ali. Mahi	28-2-63	1-4-89		266 345 365 365 365	272					
148	Mahendra Das	1-11-65	1-4-89		266 345 365 365 365	272					
149	Pradio Sarkar		1-4-89		266 345 365 365 365	272					
150	Rupnath Deka	1-3-72	1-4-89		266 345 365 365 365	272					
151	Dilip Soro	1-9-4-69	1-4-89		266 345 365 365 365	272					
152	Neelendra Kumar	1-1-70	1-2-89		236 345 365 365 365 365	272					
153	Hitesh Ch. Kalita	1-1-69	1-4-89		266 345 365 365 365	272					
154	Bhabesh Ch. Deka	1-1-72	1-2-89		334 345 365 365 365	272					
155	Malhura Nath Deka	1-7-63	1-2-89		266 345 365 365 365	272					
156	Dilip Kr. Soryari	1-6-2-66	1-2-89		353 294 346 345 243	261	Followed		DE H/E & GROW		
157	Dhiven Kalita	2-11-67	1-2-89		249 310 297 321 241						
158	Ekokul Ch. Das	31-8-66	1-2-89		251 323 269 344 243						
159	Dakhya Ram Kalita	7-9-64	1-2-89		328 336 366 363 243						
160	Biren Salma	1-7-70	1-2-89		267 316 278 350 239						
161	Nabendu Deka	2-9-12-69	1-6-86	Followed ACS 17		306 350 243					
162	Lakhe Nath Deka	3-7-63	1-5-86			306 342 243					
163	Arfun Begbari	1-1-67	1-2-89		246 241 242 240 48						
164	Amulya Kar	1-1-65	1-2-89		240 246 246 243 46						
165	Khugen Kabra	20-1-76	1-2-89		240 246 242 246 47						
166	Mallib Ali	21-4-67	1-2-89		240 246 242 246 47						

1	2	3	4	5	6	7	8	9	10
					Followed	Cable Coaster (Hot and Not NORX)	DFD (Hot TU) 911	Customer function & download	Fusion "C" called
167	Makshed Ali	31-10-65	13-2-69	85 26 27 28 89 90 91 92 93	240 241 242 240 47	"	"	"	"
168	Pabitra Das	1-11-65	13-2-69	"	240 241 242 240 47	"	"	"	"
169	Narendra Das	30-11-69	13-2-89	"	240 241 242 240 47	"	"	"	"
170	Dharamdilal Nath	20-3-65	"	"	240 240 241 242 47	"	"	"	"
171	Golok Kalita	9-12-64	"	"	240 240 241 242 47	"	"	"	"
172	Chandradhar Das	1-8-69	"	"	240 241 242 241 47	"	"	"	"
173	Dhirendra Das	1-1-64	"	"	240 241 242 241 47	"	"	"	"
174	Dhivin Kalita	1-2-65	"	"	240 241 242 240 47	"	"	"	"
175	Chandradhar Das	1-3-68	"	"	241 241 240 240 47	"	"	"	"
176	Sorabuddin Khan	31-12-66	"	"	240 241 242 240 47	"	"	"	"
177	Shadreswar Deka	1-12-65	"	"	240 241 242 241 47	"	"	"	"
178	Ramani Das	30-4-66	"	"	240 240 241 241 47	"	"	"	"
179	Sahabuddin Ahmed	31-12-68	"	"	240 240 240 241 47	"	"	"	"
180	Umesh Ch. Das	9-3-64	"	"	240 241 242 241 47	"	"	"	"
181	Dinesh Ch. Deka	1-5-71	"	"	240 241 242 242 47	"	"	"	"
182	Parameswar Das	2-6-69	"	"	240 241 242 242 47	"	"	"	"
183	Mahrum Ali	28-9-69	"	"	240 241 242 242 47	"	"	"	"
184	Rajani Kanta Haloi	31-12-63	"	"	240 240 240 240 47	"	"	"	"
185	Subal Ch. Vali	1-11-67	"	"	240 240 241 240 47	"	"	"	"
186	Gadarch. Das	1-3-67	"	"	240 240 240 240 47	"	"	"	"
187	Kanak Ch. Deka	18-11-70	1-5-89	"	240 241 242 243 47	"	"	"	"
188	Dimbeswar Deka	1-1-75	1-5-89	"	240 241 242 242 47	"	"	"	"
189	Babuuddin Laokar	1-1-72	1-9-90	"	242 243 247 47	"	"	"	"
190	Pran Kr. Ray	20-2-72	1-4-88	"	240 241 242 243 47	"	"	"	"
191	Zabutta Ch. Ch.	1-1-63	1-7-	"	"	"	"	"	"

1	2	3	4	5	6	7	8	9	10
191	Nageswar Deka	1-11-62	1-5-89	85 86 87	88-89 90 91	92 93	Not followed	CDG Discu	For cable NORM
192	Prakut. Bishya	30-5-64	1-2-89	- - -	- 240 240 241	242 67	Folld	DEF 10-B	Cable work Is call Is today
193	Krishna Bhander Kangashna	1-12-70	1-2-89	- - -	- 280 336 336	336 273	"	"	"
194	Chandra Kt. Malakar	16-6-65	1-2-89	- - -	- 280 336 336	336 273	"	"	"
195	Tarkeswar Deka	1-3-60	21-5-89	- - -	- 291 336 336	336 56	"	"	"
196	Khagen Deka	1-3-70	13-2-89	- - -	- 298 336 336	336 273	"	"	"
197	Prabin Das	1-3-70	"	- - -	- 268 336 336	336 273	"	"	"
198	Riyaz Ali	30-9-67	1-2-89	- - -	- 280 336 336	336 273	"	"	"
199	Srikanta Kalita	31-10-69	"	- - -	- 280 336 336	336 273	"	"	"
200	Prabulla Das	1-7-69	"	- - -	- 285 336 336	336 273	"	"	"
201	Khubaikri. Berman	8-12-70	1-1-89	- - -	- 354 245 214	250 220	"	CDP Range to complete for estimated work	"
202	Valin Kakati	31-10-63	1-9-86	- 113	365 365 360	350 350 366	273	EFIT Task Force	"
203	Sashidhar Das	1-8-67	20-2-87	- - -	- 213 365 367 361	365 366	273	"	Shortage of working as E Strength
204	Dwipen Raibongshi	12-8-66	11-4-87	- - -	- 275 263 241	250 365	363 266	"	"
205	Mrs Dipali Rani Das	22-8-65	26-8-86	- 210	366 331 320	360 260	270 150	"	"
206	Dhriram Basbore	7-2-67	1-4-87	- - -	- 275 365 365	365 365	273	"	"
207	Unina Begum	-	1-1-88	- - -	- 365 365 365	365 365	273	Not followed	"
208	Rabikumar	19-3-72	1-2-91	- - -	- 288 320 100	100	"	"	"
209	Dasarath Singh	1-3-65	1-5-91	- - -	- 211 288 100	100	"	as per verbal Fitter Authority - In sufficient & labor to carry out the cable work	"
210	Babuwal Singh	29-1-69	1-5-91	- - -	- 211 294 100	100	"	"	"
211	Bhagawan Rout	16-8-69	1-5-91	- - -	- 211 302 100	100	"	"	"
212	Pravindra Bishya	1-6-67	1-5-91	- - -	- 211 288 100	100	"	"	"
213	Babu Das	21-7-55	1-5-91	- - -	- 211 320 100	100	"	"	"
214	Bijoy Prasad	8-5-70	11-2-90	- - -	- 313 320 100	100	"	"	"
215	Kazil Yadav	1-2-75	1-9-91	- - -	- 298 320 288	100	"	"	"
216	Firoz Gujish	20-2-71	1-5-91	- - -	- 288 100	100	"	"	"
217	Isa Uddal Ray	8-3-70	1-1-92	- - -	- 211 320 100	100	"	"	"
218	Pradip Raibongshi	2-1-71	1-5-91	- - -	- 295 102	102	"	"	"
219				- - -	- 211 288 100	100	"	"	"

2	3	4	5	6	7	8	9	10
✓ 21. Dhaneswar Kalita	12-5-70	1-2-89	65 26 07 26 09 92 91 02 93	non-sponsoring	1. G. S. Cultivation labour			
✓ 220. Jiten Kalita	20-2-70	1-2-89	- - - 34 324 327 320 225	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 221. Hemanta Kalita	25-2-72	1-2-89	- - - 304 324 327 320 225	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 222. Mano. Kalita	10-6-64	1-2-89	- - - 86 326 326 320 225	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 223. Lakhyadhar Deka	4-1-67	1-2-89	- - - 86 326 326 320 225	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 224. Bhuvaneshwar Das	5-3-73	1-2-89	- - - 156 332 348 225	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 225. Gourish Ray	2-4-74	1-2-89	- - - 326 346 320 225	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 226. Nirmal Das	3-11-70	1-2-89	- - - 326 347 320 225	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 227. Samanta Deori	3-6-69	1-2-89	- - - 326 327 320 225	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 228. Bhuvan Kalita	1-4-73	1-2-89	- - - 225 320 225	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 229. Abul Saitanya	1-2-67	1-2-88	- - - 325 320 225	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 230. Baljinali - Sah	8-6-69	1-2-88	- - - 250 326 326 326 270	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 231. Pramit Kalita	1-4-67	1-2-89	- - - 250 326 326 326 260	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 232. Puluji Kalita	1-9-59	1-11-87	- - - 60 351 325 326 326 325 270	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 233. Bhagavan Nathi	1-9-65	1-2-85	245 305 315 351 355 355 366 366 270	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 234. Ujjendra Banik	1-3-70	1-12-89	- - - 258 326 117	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 235. Santanuanda Kalita	13-8-63	1-5-88	- - - 250 260 285 291 285 123	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 236. Gourish Ch. Das	1-3-65	1-8-85	126 240 246 290 288 223 250 308 210	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 237. Dilek Ch. Das	2-6-69	1-1-86	170 240 240 216 276 326 298 256	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 238. Dhiren Hazundar	1-1-65	1-2-89	- - - 238 290 300 300 270	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 239. Dhiren Kalita	3-10-64	1-2-89	- - - 280 320 320 224 260	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 240. Akhyantra Das	3-12-68	1-1-85	26 60 98 236 226 220 225	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 241. Pramed Kalita	1-3-63	1-2-89	- - - 300 320 310 310 260	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 242. Bhiren Bhattachar	1-9-64	1-8-89	- - - 124 292 228 226 225	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 243. Binod Haloi	25-6-68	1-6-90	- - - 27 220 226 212	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 244. Shambuwar Das	1-3-68	1-1-90	- - - 300 220 220 224	1. G. S. Cultivation labour	2. G. S. Cultivation labour			
✓ 245. Bhagwan Thakuria	1-3-66	1-3-87	- - - 104 211 240 272 290 278 220	1. G. S. Cultivation labour	2. G. S. Cultivation labour			

1	2.	3	4	5	6	7	8	9	10
246	CHINSON MARK	24-71	1-1-90	-	276 290 280 220	Non Spouse	Interest & Service under SDOD (West)	Relationship	
247	Lebeh Sangma	1-7-71	1-1-90	-	289 290 280 220		"	is related	
248	Ramnath Hoban Talukdar	1-1-65	1-1-87	1-1-89	290 280 280 220		"	"	
249	Karuna Hoban Kumar	20-2-68	1-1-89	-	290 280 280 200		"	"	
250	Terish Talukdar	30-4-69	27-6-87	-	20216 2420 220 200		"	"	
251	Ujjit Das	16-4-66	14-6-86	98	120 1020 280 270 200		"	"	
252	Jatin Das	31-10-63	1-2-87	-	260 280 280 200		"	"	
253	Dibakar Das	1-8-54	1-5-87	-	20216 2420 220 200		"	"	
254	Uma Ram Sora	20-3-66	1-2-89	-	260 280 280 200		"	"	
255	Ram Basant Yadav	6-6-65	1-2-90	-	250 250 250 222		"	"	
256	Hf 267 Rahman	1-1-69	10-2-90	-	223 201 301 225		"	"	
257	Lankeswar Das	1-3-71	1-1-89	-	270 280 280 228		"	"	
258	Kusoswar Ray	3-9-73	1-5-89	-	20216 2420 220		"	"	
259	Muktay Ray	15-3-22	1-1-91	-	250 250 250 220		"	"	
260	Enini Thakuris	1-1-66	1-2-89	-	30220 220		"	"	
261	Sureswar Kalita	1-6-76	1-1-90	-	280 280 220		"	"	
262	Sureshwar Ed. Yadav	-	1-12-89	-	320 280 210		"	"	
263	Tayanta S. Chaudhury	20-3-20	1-2-89	-	315 315 260		"	"	
264	Arvind Ray	14-6-92	1-2-89	-	250 250 225		"	"	

Shri Karuna Kanta Kumar Worked as Night Guard
at D.I.C. P.A.S.X for the following period as
per order of S.O.C. Phono (E.I.).

1997 Year

1-1-97	to	4-1-97	20 days	3-8-97	to	8-8-97	20 days
6-1-97	to	11-1-97		10-8-97	to	16-8-97	
13-1-97	to	18-1-97		18-8-97	to	23-8-97	
20-1-97	to	23-1-97		25-8-97	to	26-8-97	
3-2-97	to	8-2-97	20 days	2-9-97	to	7-9-97	20 days
10-2-97	to	16-2-97		9-9-97	to	15-9-97	
18-2-97	to	22-2-97		17-9-97	to	23-9-97	
24-2-97	to	26-2-97		25-9-97	to	26-9-97	
2-3-97	to	7-3-97	20 days	1-10-97	to	6-10-97	20 days
9-3-97	to	15-3-97		7-10-97	to	13-10-97	
17-3-97	to	22-3-97		19-10-97	to	20-10-97	
24-3-97	to	26-3-97		22-10-97	to	26-10-97	
1-4-97	to	6-4-97	20 days	1-11-97	to	4-11-97	20 days
8-4-97	to	14-4-97		6-11-97	to	11-11-97	
16-4-97	to	26-4-97		13-11-97	to	18-11-97	
24-4-97	to	25-4-97		20-11-97	to	24-11-97	
1-5-97	to	5-5-97	20 days	1-12-97	to	3-12-97	20 days
7-5-97	to	13-5-97		5-12-97	to	3-12-97	
15-5-97	to	21-5-97		12-12-97	to	17-12-97	
23-5-97	to	26-5-97		10-12-97	to	13-12-97	
1-6-97	to	4-6-97	20 days				
6-6-97	to	11-6-97					
13-6-97	to	18-6-97					
20-6-97	to	24-6-97					
1-7-97	to	3-7-97	20 days				
5-7-97	to	10-7-97					
12-7-97	to	17-7-97					
19-7-97	to	23-7-97					

Total = 241 days

Contd....2/-

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A. B. Shinde, M.A.

C/S

19/10/2k

S.P.C. (Santosh Patel)
Sardarkar, G.O., J.

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1338 Vol.

2-3-98	to	6-1-98	I					
8-1-98	to	13-1-98	I	20				
15-1-98	to	20-1-98	I					
22-1-98	to	23-1-98	I					
3-8-98	to	7-8-98	I					
10-8-98	to	16-8-98	I					
17-8-98	to	23-8-98	I					
25-8-98	to	26-8-98	I					
1-7-98	to	5-2-98	I					
7-2-98	to	12-2-98	I	20				
14-2-98	to	19-2-98	I					
21-2-98	to	23-2-98	I					
2-7-98	to	7-9-98	I					
9-9-98	to	15-9-98	I					
17-9-98	to	23-9-98	I					
25-9-98	to	26-9-98	I					
1-3-98	to	4-3-98	I					
6-3-98	to	11-3-98	I	20				
13-3-98	to	18-3-98	I					
20-3-98	to	24-3-98	I					
1-10-98	to	5-10-98	I					
7-10-98	to	13-10-98	I					
15-10-98	to	20-10-98	I					
20-10-98	to	21-10-98	I					
1-4-98	to	3-4-98	I					
5-4-98	to	10-4-98	I	20				
12-4-98	to	17-4-98	I					
19-4-98	to	24-4-98	I					
1-11-98	to	4-11-98	I					
6-11-98	to	11-11-98	I					
13-11-98	to	18-11-98	I					
20-11-98	to	24-11-98	I					
1-12-98	to	3-12-98	I					
5-12-98	to	7-12-98	I					
12-12-98	to	17-12-98	I					
19-12-98	to	13-1-99	I					
2-6-98	to	5-6-98	I					
7-6-98	to	12-6-98	I					
14-6-98	to	19-6-98	I	20				
21-6-98	to	24-6-98	I					
<hr/>								
1-7-98	to	3-7-98	I					
5-7-98	to	10-7-98	I					
12-7-98	to	17-7-98	I	20				
19-7-98	to	23-7-98	I					
<hr/>								
Total				=	240 days			

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Heilicheng

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Annexure-3

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 100 of 1997

Date of decision : This the 24th day of March, 1999

HON'BLE MR. JUSTICE D.N.BARUAH, VICE-CHAIRMAN.
HON'BLE MR. G.L.SANGLYINE, ADMINISTRATIVE MEMBER

1. Shri D. Barmah & Ors.
Department of Telecommunication,
Office of the Telecom District Manager,
Guwahati.

Applicants.

By Adovate Mr. J.L.Sarkar, & Mr. M.Chanda.

-vs-

1. Union of India
Through the Secretary to the Govt. of India,
Ministry of communications
New Delhi.
2. The Chief General Manager,
Telecom, Assam Circle,
Department of Telecommunications
Guwahati.
3. Telecom District Manager,
Department of Telecommunications,
Guwahati.

Respondents.

By Advocate Mr. A.Deb Roy, Sr. C.G.C.

ORDER

SANGLYINE, MEMBER (A) :

This application has been submitted by 85 Casual employees of the department of Telecommunication at Guwahati. They have prayed for permission to file this application jointly. Permission is granted.

According to the applicants, they were recruited by the department as Casual Mazdoor from 1989 to 1991 through Employment Exchange. They were in service till the date of Submission of the application. According to them they are entitled to be granted temporary status in terms of the provisions of the Casual Labourers Grant of Temporary

Allover
DS/JS

Status and Regularisation Scheme of 1989. Since 1991 the respondents were considering granting the temporary status to them. However, no decision has been taken to oby the respondents to grant temporary status to the applicants. As a result the applicants are deprived of many rights and facilities. The applicants submitted representation dated 4.1.1997 praying for granting of temporary status among other prayers. The respondents however did not response to the representation submitted by the applicants. Therefore, the applicants have submitted this application. The application was admitted. But no written statement has been submitted by the respondents though they were granted several adjournments for filing of the written statement. Application was listed for hearing without the written statement. Adjournment was sought for by the respondents.

We have heard learned Sr. C.G.S.C. and the learned counsel for the applicant.

In the absence of any facts furnished by the respondents we feel that it is not possible for this Tribunal to come to any findings on the contentions of the applicants. As such we are of view that the mater is to be considered by the respondents. For this purpose we direct that the each applicant submit a representation to the competent authority of the respondents within one month from the date of receipt of this order. Further we direct that on receipt of the representation, respondents shall consider each case according to its facts and communicate a speaking order to the applicant concerned within three months from the date of receipt of the representation. We direct that till the representation is disposed of the services of the applicant concerned shall not be disturbed by the respondents.

Application is disposed of. No order as to costs.

Sd/- VICE-CHAIRMAN

Sd/- MEMBER (ADMN)

Allesfeld
SSA/Adm

Annexure f

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.276 of 1999

Date of decision: This the 10th day of January 2001

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

Shri Akhil Chandra Das and 84 others

.....Applicants

By Advocates Mr J.L. Sarkar, Mr M. Chanda,
Mrs S. Deka, Mrs N.D. Goswami, Mrs U. Dutta and
Mr G.N. Chakrabarty.

- versus -

1. The Union of India, through
The Secretary to the Government of India,
Ministry of Communications,
Department of Telecommunications,
New Delhi.
2. The Chief General Manager, Telecom,
Assam Circle,
Department of Telecommunications,
Guwahati.
3. The General Manager, Telecom,
Department of Telecommunications,
Guwahati.

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

.....Respondents

.....

ORDER (ORAL)

CHOWDHURY.J. (V.C.)

Heard Mr M. Chanda, learned counsel for the applicants and Mr A. Deb Roy, learned Sr. C.G.S.C. It has been stated by Mr Chanda that all the applicants have been given the temporary status and they have received the necessary reliefs, save and except the applicant No.67, Shri Karuna Kanta Kumar. Mr Chanda, referring to the application, stated that the applicant No.67 was appointed on 1.1.1989 and the applicant Nos.68, 69, 71, 72, 73, 74, 75, 76 and 77 were appointed after him. Mr Chanda submitted that since the applicant No.67 fulfilled the norms for acquiring temporary status and since persons similarly situated were given

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temporary status, this applicant should also be given similar benefit. Mr A. Deb Roy, learned Sr. C.G.S.C., fairly stated that if the applicant No.67 is similarly situated, his case also requires to be examined.

2. In the circumstances, the present application is disposed of with direction to the respondents to consider the case of applicant No.67 in the light of the earlier decisions and in the light of the Government policy and be given similar benefit. The respondents are directed to complete the exercise within a period of two months from the date of receipt of this order.

3. Accordingly the application stands disposed of. There shall however, be no order as to costs.

Sd/- VICE CHAIRMAN

TRUE COPY

प्रतिलिपि

AM
Deputy Registrar (O)
Central Administrative Tribunal
Gauhati Bench

24/1/2011

Annexure-5By Regd. Post orThrough Peon Book.

BHARAT SANCHAR NIGAM LIMITED
 (A Govt. of India Enterprise)
 OFFICE OF THE GENERAL MANAGER TELECOM
 KAMRUP TELECOM DISTRICT
 GUWAHATI-781007

No. GMT/EST-179/TSM/00-01/121

Dated at Guwahati, the 28th Mar'01

To

Shri Karuna Kanta Kumar
 S/o Krishna Kanta Kumar
 Vill : Belkona, P.O. Bibdia,
 Dist. Kamrup.

As you are aware and as per direction given by Hon'ble CAT, Guwahati Bench, Guwahati in O.A. No.s 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 192/98, 223/98, 269/98 and 293/98, the Department constituted verification committees for different SSAs Units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise at different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well other proof from the various units/offices and also personally interviewed such casual labourer including you on 11.4.2000. In our office / SS, the committee comprised of three members namely (1)Shri A.S.Choudhury/Shri S.C.Tapadar, DE (Admn), O/O the GMT/KID/Guwahati (2) Shri N.K.Das, C.A.O. (Cash), O/O the GMT/KID/Guwahati (3) Sri G.C.Sharm, ADT (Legal), O/O CGMT/Guwahati.

The aforesaid committee submitted its report to the Department detailing all about their finding/proof against each casual labourer including you. The detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the Scheme for conferment of TSM/Regularisation, your case could not be considered favourably. Please take notice that you have been disengaged as casual labourer with effect from 30.4.2001 as the department is bound to consider only the cases of such eligible casual labourers for conferement of TSM against such vacancies/works. This is done

*Alles fair
 S. J. D.*

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in accordance with the Hon'ble tribunal's order/and also the stay/status quo that was directed to be maintained.

Sd/-

Divisional Engineer(Admn)
O/o GM, Telecom
Head of SSA/Unit
Kamrup Telecom district
Guwahati

Copy to

The C.G.M.T. Assam Circle, Guwahati , for favour of information w.e.to his office letter No. STES-21/160/30 Dated 16.02.2001.

Sd/-

Divisional Engineer(Admn)
O/o GM, Telecom
Head of SSA/Unit
Kamrup Telecom district
Guwahati

ANNEXRRE

Details of findings by the Verification committee of Kamrup Telecom District/Guwahati (name of SSA/Unit) in case of Shri Karuna Kanta Kumar O/o the SDOP (C-II)

Date of engagement	Authorit y of engageme -nt	No. of days engaged,year wise/month wise	Period of engageme- nt (document -ary)	Name & Designation of Members of verification committee	Reasons in brief as found	Remarks
		(A) (B)				
May '96	SDOP/ C-II	05/96-10.00	AGE-2 A/C.	1. Sri S.C. Tapadar,DE (Admn.) 2. Sri N.K.Das, CAO, 3. Sri G.C.Sarma, ADT (Legal)	Payment particulars not found	Not recommended by by the committee-e-e

Sd/-
Signature of Divisional Engineer (Admn)
Designation :O/O G.M. telecom
Kamrup Telecom District,



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ANNEXURE-6

To
The General Manager, Telecom
Department of Telecommunication,
Guwahati

Date : 2.4.2001

Sub : Prayer for immediate implementation of the Judgement and Order dated 10.1.2001 in O.A. No. 276/99.

Respected Sir,

I like to draw your kind attention on the subject cited above and further beg to state That being highly aggrieved for denial of benefit of grant of temporary status the undersigned approached the Hon'ble Tribunal through Original Application No. 276/99 along with other similarly situated employees praying for grant of temporary status and regularisation of my service and the said Original Application was decided in my favour on 10.1.2001 wherein the Hon'ble tribunal was pleased to hold that the undersigned is entitled to the benefit of grant of Temporary Status and regularisation like other applicants in O.A. No. 276/99, therefore, you are requested to take immediate necessary action for implementation of the judgement and order dated 10.1.2001 passed in O.A. No. 276/99.

Thanking you,

Yours faithfully,
Sd/-

(Karuna Kanta Kumar)
Son of Sri Kirshna Kanta Kumar
Village Belkona
P.O. Bihdia
Dist. Kamrup